

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**  
**PRINCIPAL BENCH**

**C.P. No. 30(ND)/2017**

**IN THE MATTER OF:**

Loy Antony Gomes

.... Applicant/Petitioner

v.

Loy Trading Exim Pvt Ltd.

.... Respondent

**Order under Section 98(1)**

**Order delivered on 10.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/Petitioner: Mr. Yashoraj Guglani & Mr. Priyanshu Yadav,  
Advocates

**ORDER**

Learned counsel for the petitioner requests for a short adjournment on the ground that learned arguing counsel is not in Delhi today.

List for further consideration on 14.11.2017.

- Sd/-  
(CHIEF JUSTICE M.M.KUMAR)  
PRESIDENT

- Sd/-  
(DEEPA KRISHAN)  
MEMBER(TECHNICAL)

10.10.2017  
Vineet